

SCHEDULE II- FORM B
FORM B
PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy
 (Liquidation Process) Regulations, 2016
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S AARVANSS INFRASTRUCTURE PRIVATE LIMITED

1	Name of Corporate Debtor	M/s AARVANSS INFRASTRUCTURE PRIVATE LIMITED
2	Date of Incorporation of Corporate Debtor	18.01.2008
3	Authority under which Corporate Debtor is Incorporated/ Registered	REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2008PTC172896
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	NONE
6	Date of closure of Insolvency Resolution Process	02.11.2020
7	Liquidation commencement date of Corporate Debtor	02.11.2020 (Date of receipt of Certified copy of Liquidation Order is 10.11.2020)
8	Name, Address, e-mail address, telephone number and the registration number of the Liquidator.	KAMAL AGARWAL 487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087 e-mail:-advocate.kamal.aggl@gmail.com Mob:- 9811138823 IBBI/PA-001/IP-P00868/2017-18/11466
9.	Last date for submission of claims	10.12.2020

Notice is hereby given that the Hon'ble National Company Law Tribunal (NEW DELHI BENCH II) has ordered the commencement of liquidation of M/s AARVANSS INFRASTRUCTURE PRIVATE LIMITED on 02.11.2020, Certified copy of which is received on 10.11.2020.

The Stakeholders of M/s AARVANSS INFRASTRUCTURE PRIVATE LIMITED, are hereby called upon to submit a proof of their claims, on or before 10.12.2020, to the liquidator at the address mentioned against item 8.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date:- 11/11/2020

Place:- New Delhi

(KAMAL AGARWAL)

LIQUIDATOR

IBBI/PA-001/IP-P00868/2017-18/11466

Relevant forms for submission of claims may be downloaded from <https://ibbi.gov.in/home/downloads>

Form C-Operational Creditors, Form D-Financial Creditors, Form E-Workman/ Employee, Form F-authorized representative of Workman/ Employee, Form G- other stakeholders.



अनुसूची-II प्रपत्र बी

प्रपत्र बी

सार्वजनिक उद्घोषणा

[दिवाला तथा दिवालिया (परिसमापन प्रक्रिया)

विनियमन, 2016 के विनियमन 12 के अंतर्गत]

“मै. आर्वांश इन्फ्रास्ट्रक्चर प्राइवेट लिमिटेड के स्ट्रेकधारकों के ध्यानाथ

1. कॉर्पोरेट ऋणधारक का नाम	मै. आर्वांश इन्फ्रास्ट्रक्चर प्राइवेट लिमिटेड
2. कॉर्पोरेट ऋणधारक के निगमन की तिथि	18.01.2008
3. वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक नियमित/पंजीकृत है	कम्पनी रजिस्ट्रार, राष्ट्रीय राजधानी क्षेत्र दिल्ली तथा हरियाणा
4. कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का लिमिटेड लाएविलिटी पहचान संख्या	U45400DL2008PTC172896
5. कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	कोई नहीं
6. इन्सॉल्वेंसी प्रस्ताव प्रक्रिया समापन की तिथि	02.11.2020
7. कॉर्पोरेट ऋणधारक का परिसमापन शुरू होने की तिथि	02.11.2020 (परिसमापक के आदेश की प्रमाणित प्रति प्राप्ति की तिथि 10.11.2020 है।)
8. परिसमापक का नाम, पता, ई-मेल पता, टेलीफोन नम्बर तथा पंजीकरण संख्या	कमल अगरवाल 487/27 स्कूल रोड, पीरागढ़ी मेट्रो स्टेशन के निकट नई दिल्ली-110087 ईमेल: advocate.kamal.aggl@gmail.com मोबा.: 9811138823 IBBI/IPA-001/IP-P00868/2017-18/11466
9. दावे जमा करने की अंतिम तिथि	10.12.2020

एतद्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कम्पनी विधि अधिकरण (नई दिल्ली पीठ II) ने 02.11.2020 को मै. आर्वांश इन्फ्रास्ट्रक्चर प्राइवेट लिमिटेड का परिसमापन शुरू करने का आदेश दिया है, जिसकी प्रमाणित प्रति 10.11.2020 को प्राप्त हुई।

एतद्वारा मै. आर्वांश इन्फ्रास्ट्रक्चर प्राइवेट लिमिटेड के स्ट्रेक धारकों को निर्देश दिया जाता है कि आईएम नं. 8 में वर्णित पते पर परिसमापक के पास 10.12.2020 को या उससे पूर्व अपने दावे का प्रमाण जमा करें। फाइनेंसियल क्रेडीटर्स केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडीटर्स प्रमाण के साथ व्यक्तिगत या डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।

दावे का गलत अथवा भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

तिथि: 11.11.2020

(कमल अगरवाल)

स्थान: नई दिल्ली

परिसमापक

IBBI/IPA-001/IP-P00868/2017-18/11466

दावे जमा करने के लिये संबंधित प्रपत्र <https://ibbi.gov.in/home/downloads> से डाउनलोड की जा सकती है।

प्रपत्र सी-ऑपरेशनल क्रेडीटर्स, प्रपत्र डी-वित्तीय क्रेडीटर्स, प्रपत्र ई-कर्मियों/कर्मचारियों, प्रपत्र एफ-कर्मियों/कर्मचारियों के अधिकृत प्रतिनिधियों, प्रपत्र जी अन्य स्ट्रेकधारकों।

www.readwhere.com

: जनसत्ता

Fri, 13 November 2020

<https://epaper.jansatta.com/c/56394152>

SCHEDULE II- FORM B
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S AARVANSS INFRASTRUCTURE PRIVATE LIMITED

1	Name of corporate debtor	M/s AARVANSS INFRASTRUCTURE PRIVATE LIMITED
2	Date of incorporation of corporate debtor	18.01.2008
3	Authority under which the corporate debtor is incorporated/registered	REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA
4	Corporate Identity No/Limited Liability Identification No. of corporate debtor	U45400DL2008PTC172896
5	Address of the registered office and principal office (if any) of the corporate debtor	NONE
6	Date of closure of insolvency resolution process	02.11.2020
7	Liquidation commencement date of corporate debtor	02.11.2020 (Date of receipt of Certified copy of Liquidation Order is 10.11.2020)
8	Name, Address, e-mail address, telephone number and the registration number of the Liquidator.	KAMAL AGARWAL 487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087 e-mail:- advocate.kamal.aggl@gmail.com Mob:- 9811138823 IBBI/IPA-001/IP-P00868/2017-18/11466
9	Last date for submission of claims	10.12.2020

Notice is hereby given that the Hon'ble National Company Law Tribunal (NEW DELHI BENCH II) has ordered the commencement of liquidation of M/s **AARVANSS INFRASTRUCTURE PRIVATE LIMITED** on **02.11.2020**, Certified copy of which is received on 10.11.2020.

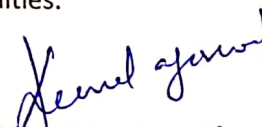
The Stakeholders of **M/s AARVANSS INFRASTRUCTURE PRIVATE LIMITED**, are hereby called upon to submit a proof of their claims, on or before **10.12.2020**, to the liquidator at the address mentioned against item 8.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date:- 11/11/2020

Place:- New Delhi


(KAMAL AGARWAL)
LIQUIDATOR

IBBI/IPA-001/IP-P00868/2017-18/11466

Relevant forms for submission of claims may be downloaded from <https://ibbi.gov.in/home/downloads>

Form C-Operational Creditors, Form D- Financial Creditors, Form E-Workman/ Employee, Form F- authorized representative of Workman/ Employee, Form G- other stakeholders.